

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA./21/1149/2016
Dated: 24/04/2019**

BETWEEN:

Smt. Mallela Ramakka,
W/o.Late Sri Mallela Achaiah,
Aged about 45 years,
Ex-ED MC, Kothaguda S.O.
Warangal Division,
R/o. H.No. 1-19/1, Kothaguda (V&M),
Warangal District.

..... Applicant

AND

1. The Union of India rep. by its
Secretary, Government of India,
Ministry of Communications and I.T.,
Department of Posts - India,
Dak Bhavan, Sansad Marg,
New Delhi – 110 001.
2. The Chief Postmaster General,
Telangana Circle, Abids,
Hyderabad – 500 001.
3. The Superintendent of Post Offices,
Warangal Division, Warangal – 506 002.
Dist. Warangal.

..... Respondents

Counsel for the Applicant : Mr. M. Venkanna, Advocate
Counsel for the Respondents : Mrs. D. Shobha Rani, Addl.CGSC

CORAM

Hon'ble Mr. V. Ajay Kumar, Judl. Member

ORAL ORDER
{Per Hon'ble Mr. V. Ajay Kumar, Judl. Member}

The applicant is the wife of late Sri. Mallela Achaiah, who died in harness while working as GDSMC on 27.06.2012 filed the OA, havinga Aggrieved with the impugned Annexure-AI order dated 25.08.2016 of the respondents whereunder they have rejected the claim of the applicant for appointment on compassionate grounds as GDSMC on the ground that the applicant did not possess prescribed educational qualification as envisaged in the Directorate Letter dated 2015, i.e. passed in SSC.

2. Heard Mr. M. Venkanna, learned counsel for the applicant and Mrs. D. Shobha Rani, learned Standing Counsel for the Respondents and perused the pleadings on record.
3. Learned counsel for the applicant while drawing our attention to Annexure-AIV which is the Secondary School Certificate issued by the Telangana Open School Society, Government of Telangana, Hyderabad on 06.06.2015 showing that the applicant passed the SSC (Open School) Public Examination May, 2015 submits that though the applicant was possessing the prescribed educational qualification and, though the applicant submitted the same along with other papers at the relevant time to the respondents, they have illegally rejected the claim of the applicant.
4. On the other hand the learned counsel for the respondents while drawing our attention to the reply filed by the respondents, submits that the papers submitted by the applicant only shows that she has passed 8th class

and, she neither stated that she passed SSC nor submitted that Annexure -AIV certificate to the respondents at any point of time to the respondents, before she filed the OA.

5. In view of the rival submissions, and since the applicant has now produced the SSC certificate, the OA is disposed of without going into merits of the case by directing the respondents to reconsider the case of the applicant by keeping in view the SSC certificate for appointment on compassionate grounds as per the existing rules, and law along with other eligible candidates in the next meeting of the CRC. No order as to costs.

**(V. AJAY KUMAR)
JUDL. MEMBER**

al